GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2078 ANSWERED ON:27.03.2012 CRIMINAL PROSECUTION OF COPS Ram Shri Purnmasi

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Supreme Court has slammed the Delhi Police for abuse of power and assault on democratic values and asked for criminal prosecution of cops; and

(b) if so, the details and the reaction of the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b) : The Supreme Court in its judgment dated the 23rd of February, 2012 regarding the action taken by Police against Baba Ramdev and his followers on the night of 4/5 June, 2011 noted that while some of the police personnel were very cooperative with the members of the assembly and helped them to vacate the Ramlila Maidan, some others were violent and inflicted cane injuries. The Supreme Court has directed disciplinary action against such erring officers/personnel of Delhi Police. Delhi Police has constituted a fact-finding committee to conduct preliminary enquiry and identify the erring officers and recommend the nature of departmental action to be taken against each officer in compliance with the order of the Court. Besides, as per the directions of the Court, a fresh FIR No.24/12 u/s 336 IPC has been registered on 09.03.2012 at Police Station Kamla Market.